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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 13th March, 2026

No.LL(B).15/2020/66.–The Meghalaya Identification, Registration (Safety & Security) of Migrant workers (Amendment) Act, 2024 (Act No. 5 of 2026) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2026

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 11th March, 2026

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 13th March, 2026

THE MEGHALAYA IDENTIFICATION, REGISTRATION (SAFETY & SECURITY) OF MIGRANT WORKERS (AMENDMENT) ACT, 2024

An

Act

to amend the Meghalaya Identification, Registration (Safety & Security) of Migrant Workers Act, 2020 (Act No. 14 of 2020)

Be it enacted by the Legislature of the State of Meghalaya on the Seventy Fifth Year of the Republic of India.

Short title and Commencement

1. (1) This Act may be called the Meghalaya Identification. Registration (Safety & Security) of Migrant Workers (Amendment) Act, 2024.

(2) It shall come into force from the date of publication in the Official Gazette.

Amendment of Section 2

2. In Section 2 of the Meghalaya Identification, Registration (Safety & Security) of Migrant Workers Act, 2020 (hereinafter referred to as the principal Act), after the existing clause (k), the following new clause (l) shall be inserted, namely,- "(l) "Inspector" means the Inspector appointed by the Government for the purpose of enforcing the provisions of this Act.

Insertion of Section 3A Duties of the Registering Officer

3. After Section 3 of the Principal Act, the following new Section 3A shall be inserted, namely.-

“3A. (1) The Registering Officers, within the limits of their jurisdiction, shall be responsible for imposing penalties for any contravention under the Act.

(3) The Registering Officers may appoint any Subordinate Officers under their control, to assist in the enforcement of the Act."

Insertion of Proviso in Section 4

4. In section 4 of the Principal Act, after sub-section (2), the following *proviso* shall be added, namely.-

"Provided that notices are issued by the competent authority, *i.e.,* the Registering Officer, or any other subordinate officers appointed, under whose jurisdiction the establishment falls, to the offending employer/owner and after a period of 7 (seven) days from the date of receipt of such notice, failure to comply to such notice shall render him liable to a further fine the amount of which shall not be less than Rupees five thousand and may extend upto Rupees one lakh. Notwithstanding above, repeated failure to register shall invite a simple imprisonment to a term upto 3 (three) months."

D. LYNGDOH,
Joint Secretary to the Govt. of Meghalaya,
Law (B) Department.

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